

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH

Original Application No.376/2003

Lucknow, this the day of 20th May 2005.

**HON'BLE SHRI SHANKER RAJU, MEMBER (J)**

Suresh Chandra Saroj, aged about 32 years, son of Late Ram Lal, resident of Village Dhikuhi, Post Office Tajpur Sariyawan, District Pratapgarh.

...Applicants.

By Advocate: None.

Versus.

1. Union of India, through its Secretary, Ministry of Communication, New Delhi.
2. Chief Post Master General, U.P. Circle, Lucknow.
3. Superintendent of Post Officers, Pratapgarh.

...Respondents.

By Advocate: Shri S.P. Singh for Shri G.K. Singh.

**O R D E R ( Oral )**

**MR. SHANKER RAJU, MEMBER (J)**

1. The applicant assails rejection of his request for compassionate appointment vide order dated 14.3.1997 (Annexure-A-2). The request was considered and rejected on the ground that family is not in indigent condition and terminal benefits to the tune of Rs.231435/- have been paid and pension accorded is sufficient.
1. In the recent decision the Apex court in P.N.B. Vs. A.K. Taneja 2005 (1) SLJ (SC) 30 held that consideration of retrial benefits in compassionate appointment is a valid consideration. Moreover, it is trite law, in compassionate appointment one has a right to be considered in accordance with rules and instructions. As the Circle Relaxation Committee has already considered the case of the applicant and found the applicant less deserving than others, I cannot sit in ~~an~~ appeal over its decision.
2. In this view of the matter the O.A. is bereft of merit and is accordingly dismissed. No costs.

*S. Raju*  
(SHANKER RAJU)  
MEMBER (J)

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